



2026:DHC:9048



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010490312022

+ OMP (ENF.) (COMM.) 250/2022, CCP(O) 37/2025,
EX.APPL.(OS) 660/2025 & EX.APPL.(OS) 46/2026
FREECHARGE PAYMENT TECHNOLOGIES PVT LTD

.....Decree Holder

Through: Mr. Anunay Kumar, Adv.

versus

FREDERICA MARKETING PVT LTDJudgement Debtor

Through: Mr. Zia Ul Islam, Adv.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **12.10.2026**

1. In view of the settlement arrived at between the parties and in terms of the settlement dated 17.09.2026, learned Counsel appearing on behalf of the Decree Holder seeks leave to withdraw the present petition with liberty to revive this petition as and when situation arises and if any terms of the settlement are not abided by the parties.

2. Leave and liberty, as sought, is granted.

3. The petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

OCTOBER 12, 2026/at

Signature Not Verified

Signed By: GUNN
Signing Date: 12.10.2026
20:00:00

